

was thought of. It would be a continuous process for this Corporation to execute the works and probably it can to some extent solve the question of surplus personnel.

Sardar Iqbal Singh: May I know the main features of the report of this *ad hoc* committee? May I also know whether Government have accepted this report in toto or with reservations?

Shri Hathi: Government have accepted it in toto. Only certain matters were referred to the committee, namely, whether it should be a company or a corporation, its composition, the nature of the work, how the work should be given to the corporation etc. All these questions were referred to this *ad hoc* committee.

Vigilance Officer

*1637. **Pandit D. N. Tiwary:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any improvement has been effected in the working of the Ministry and its attached and subordinate offices since the Vigilance Officer was appointed; and

(b) the number of officers dealt with for corruption and other irregularities?

The Parliamentary Secretary to the Minister of Works, Housing and Supply (Shri P. S. Naskar): (a) Yes, Sir. There has been marked improvement in the expeditious disposal of disciplinary cases and complaints. There has also been tightening up of procedure in the various organisations in the Ministry with the object of eliminating chances of corruption.

(b) Vigilance Cell dealt with 352 cases involving corruption and other irregularities since its formation. Out of these 15 officers were involved in cases of corruption.

Pandit D. N. Tiwary: May I know whether all these cases were reported by some persons and were detected from the nature of the complaints or were detected by the vigilant officers themselves?

Shri P. S. Naskar: Some cases were detected from the nature of the complaints and some by the work done by the vigilant officers themselves.

Pandit D. N. Tiwary: May I know how many cases were detected by vigilant officers?

Shri P. S. Naskar: I cannot give that figure off hand; I require notice of that question.

Pandit D. N. Tiwary: May I know whether any criminal cases have been instituted against any of the officers?

Shri P. S. Naskar: I cannot say the exact number of criminal cases made against officers. But, we have given adequate punishment in the shape of departmental disciplinary action. In some cases criminal proceedings have been taken, but I cannot give the exact number.

भारत साधु-समाज

*१६३८. **श्री बीरस्वामी:** क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत साधु-समाज देश के किन-किन भागों में देश की योजनाओं को पूरा करने में अपना सहयोग प्रदान कर रहा है, और

(ख) उनका सहयोग प्राप्त करने के लिये सरकार ने क्या कार्यवाही की है ?

योजना उपमंत्री (श्री इया० न० मिश्र):

(क) तथा (ख). "भारत साधु-समाज" एक गैर सरकारी संस्था है जो सम्पूर्ण देश में विकास तथा निर्माण कार्यों के लिए साधुओं को संगठित करने में दिलचस्पी रखती है। ज्ञात होता है कि यह समाज, जो भारत सरकार के लिए जिम्मेवार नहीं है, इस उद्देश्य की प्राप्ति के लिये स्कीम तैयार कर रहा है। इस बारे में जब प्रस्ताव प्राप्त होंगे तो साधुओं का सहयोग प्राप्त करने के ध्येय से सरकार उन पर उचित विचार करेगी।

Shri Veeraswamy: May I know how the sadhus who do not know what work is and who are entirely dependent upon society can help implementation of the Five Year Plan?

Shri S. N. Mishra: This assumption is quite peculiar that they do not know any work.

Shri Veeraswamy: May I know the schemes which they are going to implement towards the progress of our country?

Shri S. N. Mishra: I can broadly indicate some of the items of their programme which include anti-corruption drive, anti-adulteration drive, development of cow, moral uplift and then *bhajan, kirtan* of course.